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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.1013 of 1995.

Between

Dated: 25.8.1995.

1. G.Santharam.
2. Km. A.V.V.S.S.N.Padmavathi.
3. A.Jagannadhacharyulu.
4. M.Nagarao.
5. N.V.S.Prakasarae.
6. K.S.Ramalingeswara rao.
7. Smt. V.Seipadma.
8. Smt. P.Srilaxmi.
9. V.Venkanna.
10. Y.Kameswararao.
11. K.V.V.Satyana Rayana.

... Applicants

And

1. The Union of India represented by the Secretary, Department of Posts, Dak Bhawan, New Delhi-001.
2. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
3. The Superintendent of Post Offices, Amalapuram Division, Amalapuram.
4. The Chief Post Master General, A.P.Circle, Hyderabad.
5. The Senior Superintendent of Post Offices, Hyderabad South East Division, Hyderabad.
6. The Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad.
7. The Superintendent of Post Offices, Kakinada Division, Kakinada.

... Respondents

Counsel for the Applicants : Sri. T.V.V.S.Murthy

Counsel for the Respondents : Sri. V.Bhimanna, Addl. CGSC.

CORAM:

Hon'ble Mr. A.B.Gerthi, Administrative Member

Contd:...2/-

Copy to:-

1. The Secretary, Department of Posts, Union of India, Dak Bhavan, New Delhi-001.
2. The Postmaster General, Visakhapatnam Region, Visakhapatnam.
3. The Superintendent of Post Offices, Amalapuram Division, Amalapuram.
4. The Chief Post Master General, A.P.Circle, Hyd-001.
5. The Senior Superintendent of Post Offices, Hyderabad South East Division, Hyderabad-27.
6. The Senior Superintendent of Post Offices, Hyderabad City Division, Hyderabad-001.
7. Superintendent of Post Offices, Kakinada Division, Kakinada.
8. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
9. One copy to Sri. V. BHUMANNA Addl. CGSC, CAT, Hyd.
10. One spare copy.

Rsm/-

1 As per Hon'ble Shri A.B.Gorthi, Member (Admn.) 1

* * *

Heard learned counsel for both the parties.

2. The applicants are those who ^{were} initially recruited and appointed as Reserve Trained Pool Postal Assistants (R.T.P. P.As), later regularised as Postal Assistants. They state^s that they had worked as RTP Postal Assistants for full 8 hrs. a day and 240 days or more in ^{the} its calender year ending 31st March. Accordingly their claim is that they are entitled to Productivity Linked Bonus for the period that they worked as RTP PAs.

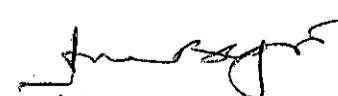
3. Similarly situated several employees approached the Tribunal in various OAs and were allowed the benefit of payment of P.L. Bonus. Accordingly this OA too allowed ⁱⁿ ~~at the administration stage itself~~ with a direction to the respondents to pay the applicants Productivity Linked Bonus, provided the following conditions are fulfilled:

(a) The applicant had put in service as ^{Short Duty} Postal Assistants for minimum 240 days in each year ending 31st March.

(b) The amount of PL Bonus would be based on the average monthly emoluments of the applicant determined by dividing the total emoluments for each accounting year of eligibility by 12.

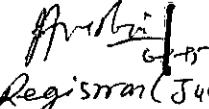
(c) The payment of PL Bonus will be subject to the conditions of the scheme governing such payment.

4. The respondents should comply with the above directions within a period of 3 months from the date of communication of this order. No order as to costs.


(A.B.GORTHI)
Member (Admn.)

Dated: 25th August, 1995

(Dictated in Open Court)


Dy. Registrar (Jd.)

09-10/13/95

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 25/8/1995.

M.A./R.A./C.A. NO.

IN
O.A. NO. 1013/95

T.A. NO. (W.P. NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

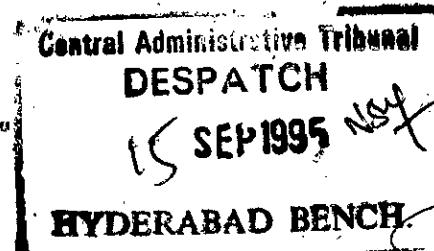
ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy

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